

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**COURT-VI**

Item No. 608  
IB-74/PB/2021  
IA/1365/2022

**IN THE MATTER OF:**  
**Union Bank of India**

...PETITIONER

**Vs**

**Mr. Bala Chhabra**

...RESPONDENT

**Section**  
**U/s 95(1) of IBC, 2016**

**Order delivered on 02.07.2024**  
**Hybrid Hearing (PHYSICAL & VC)**

**Coram:**  
**SHRI MAHENDRA KHANDELWAL, HON'BLE MEMBER (JUDICIAL)**  
**SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

**For the Petitioner/Applicant** :  
**For the Respondent/Guarantor** : Adv. Rajiv Singh, Adv. Uma Bansal,  
Adv.

**ORDER**

**IA/1365/2022**

Ld. Counsel on behalf of the Petitioner is present and submitted that the Resolution Plan in respect of Principal borrower is pending for approval before this Adjudicating Authority and next date of hearing is 26.07.2024 and therefore made request for adjournment of the matter. Ld. Counsel on behalf of the Personal Guarantor is also present. In view of this, list the matter on **06.08.2024.**

**Sd/-**  
**(Rahul Bhatnagar)**  
**Member (T)**

**Sd/-**  
**(Mahendra Khandelwal)**  
**Member (J)**